

REPORT (1963-64) OF THE COMMISSIONER
FOR SCHEDULED CASTES AND SCHEDULED
TRIBES—(PART II)

THE DEPUTY MINISTER IN THE
DEPARTMENT OF SOCIAL WELFARE
(SHRIMATI MARAGATHAM
CHANDRASEKHAR) : Sir, I beg to lay
on the Table, under clause (2) of article
338 of the Constitution a copy of the
Thirteenth Report of the Commissioner for
Scheduled Castes and Scheduled Tribes for
the year 1963-64 (Part II). [Placed in
Library. See No. LT-6023/66.]

RE RELEASE OF SHRI NIREN
GHOSH

MR. CHAIRMAN : I have to inform
Members that the Chief Secretary to the
Government of West Bengal has, in a
teleprinter message dated the 6th May,
1966, intimated that Shri Niren Ghosh,
Member, Rajya Sabha, who was detained
under rule 30 of the Defence of India
Rules, 1962, was released from detention
on the 5th May, 1966 at night.

SHRI LOKANATH MISRA (Orissa) :
He was already in the House.

SHRI ATAL BIHARI VAJPAYEE
(Uttar Pradesh) : Has the message arrived
later than the hon. Member? Is it the
way how the Government functions?

SHRI LOKANATH MISRA : There is
one point regarding this. If the message
has been despatched late, it amounts to a
breach of privilege of the House.

MR. CHAIRMAN : Don't be angry.

You have not listened to me—"in a tele-
printer message dated the 6th May, 1966".
It was by mistake addressed to the Speaker
of the Rajya Sabha and took time in trans-
mission.

SHRI ATAL BIHARI VAJPAYEE :
They do not even know that we have a
Chairman and not a Speaker.

LEAVE OF ABSENCE TO SHRI V. T.
NAGPURE

MR. CHAIRMAN : I have also to in-
form Members that the following letter
dated the 5th May, 1966, has been received
from Shri V. T. Nagpure :

"As I am not keeping good health, I
am unable to attend the current session.
My absence under these circumstances
may kindly be excused."

Is it the pleasure of the House that per-
mission be granted to Shri V. T. Nagpure
for remaining absent from all meetings of
the House during the current session?

No hon. Member dissented.

MR. CHAIRMAN : Permission to re-
main absent is granted.

MOTIONS FOR ELECTION TO—

- (i) ANIMAL WELFARE BOARD
- (ii) CENTRAL ADVISORY COMMITTEE
FOR NATIONAL CADET CORPS
- (iii) ADVISORY COUNCIL OF THE DELHI
DEVELOPMENT AUTHORITY
- (iv) CENTRAL COMMITTEE OF THE
TUBERCULOSIS ASSOCIATION OF
INDIA,

AND PROGRAMME THEREOF.

THE DEPUTY MINISTER IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
CO-OPERATION (SHRI ANNASAHIB
SHINDE) : Sir, on behalf of Shri C.
Subramaniam, I beg to move :

"That in pursuance of clause (i) of
sub-section (1) of section 5 of the Pre-
vention of Cruelty to Animals Act, 1960
(59 of 1960), this House do proceed to
elect, in such manner as the Chairman
may direct, one member from among the
members of the House to be a member
of the Animal Welfare Board."

*The question was put and the motion was
adopted.*

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS) : Sir, on behalf of Shri Y. B. Chavan, I beg to move :

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 25th June, 1966."

The question was put and the motion was adopted.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. BHAGAVATI) : Sir, on behalf of Shri Mehr Chand Khanna, I beg to move :

"That in pursuance of clause (h) of sub-section (2) of section 5 of the Delhi Development Act, 1957 (61 of 1957), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Advisory Council of the Delhi Development Authority."

The question was put and the motion was adopted.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY) : Sir, I beg to move :—

"That in pursuance of clause 3(vii) (b) of the Rules and Regulations of the Tuberculosis Association of India, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Committee of the Tuberculosis Association of India."

The question was put and the motion was adopted.

MR. CHAIRMAN : I have to inform Members that the following dates have been fixed for receiving nominations and for holding elections, if necessary, to the (i) Animal Welfare Board, (ii) Central Advisory Committee for the National Cadet Corps, (iii) Advisory Council of the Delhi Development Authority, and (iv) Central Committee of the Tuberculosis Association of India :—

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| 1. Last date and time for receiving nominations. | 13th May, 1966—
up to 3·00 p.m. |
| 2. Last date and time for withdrawal of candidature. | 16th May, 1966—
up to 3·00 p.m. |
| 3. Date and time of election. | 17 May 1966—between 3·00 p.m. and 5·00 p.m. |
| 4. Place of election | Room No. 63, First Floor, Parliament House, New Delhi. |
| 5. Method of election. | Proportional representation by means of the single transferable vote. |

THE FINANCE BILL, 1966—Contd.

SHRI C. N. ANNADURAI (Madras) : Mr. Chairman, Sir, whenever we from this side of the House rise to offer our criticism on any of the measures brought forward by the Government, we do so with a kind of hesitation and even with a tinge of frustration because the sincere criticisms offered are not only, for erroneous but extraneous reasons, commanded from the other side of the House as misrepresentation being profusely indulged in. For instance, from this side of the House when we question the rationale behind foreign aid, Members of the ruling Party rise up to ask whether any country can do without such aid. They point out copious illustrations from the history of the various countries to show that most of the countries have relied upon foreign aid. But, Sir, when we question the rationale behind the aid growing in dimension, we do not mean to say that no country should take aid from any other country. We are concerned, as responsible members of the society,